

15.30 hrs.

and the Hindu Marriage Act,  
1955.”

COMMITTEE ON PRIVATE  
MEMBERS' BILLS AND RE-  
SOLUTIONS

Eighty - first Report

*The motion was adopted.*

SHRIMATI PRAMILA DANDA-  
VATE : Sir, I introduce the Bill.

SHRI S. A. DORAI SEBASTION  
(Karur) : Sir, I beg to move:

“That this House do agree with the Eighty-first Report of the Committee on Private Members' Bill. and Resolutions presented to the House on the 22nd August, 1984.”

MR. DEPUTY-SPEAKER : The question is :

“That this House do agree with the Eighty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd August, 1984.”

*The motion was adopted.*

CODE OF CRIMINAL PROCE-  
DURE (AMENDMENT) BILL\*

(Amendment of Section 129, etc)

PROF. MADHU DANDAVATE  
(Rajapur) : Sir, I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to intro-  
duce a Bill further to amend the  
Code of Criminal Procedure,  
1973.”

*The motion was adopted.*

PROF. MADHU DANDAVATE :  
Sir, I introduce the Bill.

MARRIAGE LAWS (AMEND-  
MENT) BILL \*

SHRIMATI PRAMILA DANDA-  
VATE (Bombay North Central) : Sir, I  
beg to move for leave to introduce a  
Bill further to amend the Code of Cri-  
minal Procedure, 1973, and the Hindu  
Marriage Act, 1955.

MR. DEPUTY-SPEAKER : The  
question is :

“That leave be granted to intro-  
duce a Bill further to amend the  
Code of Criminal procedure, 1973

JUNIOR ARTISTES (REGUL-  
ATION OF EMPLOYMENT)  
BILL\*

PROF. MADHU DANDAVATE  
(Rajapur) : Sir, I beg to move for leave  
to introduce a Bill to regulate the em-  
ployment of junior artistes in the film  
industry.

MR. DEPUTY-SPEAKER : The  
question is :

\* Published in gazette to India  
Extraordinary Part II, Section 2 dt 24.8.  
1984

\* Published in Gazette of India Extra-  
ordinary, Part-II, Section 2 dated  
24.8.84.